

GOVERNMENT OF RAJASTHAN
Law & Legal Affairs Department
(State Litigation)

No.F. 7(1)Raj/Vad/22

Jaipur, dated. 18/4/2023

ORDER

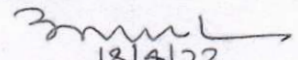
For effective supervision and monitoring of the Court cases related to Litigation Department 'am hereby directed to appoint Special Secretary (Litigation) as Nodal Officer. The Nodal Officer shall coordinate with all the OIC's and monitor the pending cases and convene the meeting of all the officer in charge of the Court cases pertaining to the Litigation Department, every month and submit its report to the Secretary, Law Department so that effective measures may be taken to strengthen the litigation.

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(Anupama Rajeev Bijlani)
Secretary Law

Copy forwarded for information and necessary action to :-

1. PS to Principal Secretary/Secretary Law.
2. PS to Special Secretary (Litigation).
3. Joint Secretary (VRS).
4. All OIC of the Court cases of Litigation Department.
- ✓ 5. Programmer, Law and Legal Affairs Department.
6. Guard file.


18/4/23
Secretary Law